

ORDER

**Re: Situation arising due to outbreak of
the novel coronavirus (COVID-19)**

HEARING OF THE CASES THROUGH HYBRID MODE IN THE COURTS NOMINATED FOR PHYSICAL HEARING

In continuation of Order No. 93/RG/Spl./Misc. dated 03.09.2021 regarding Standard Operating Procedure for Limited Physical Hearing, keeping in view the difficulty being faced by the advocates in attending to the hearing of cases in both the Physical and Virtual mode and request from the Bar Association Punjab and Haryana High Court, Hon'ble the Chief Justice has been pleased to order, for the time being, that w.e.f. 16.09.2021 :-

1. The advocates will have the option of appearing through virtual mode in the Courts nominated for physical hearing as per the roster being published weekly.

It is made clear that request for appearing through physical mode will not be entertained for the courts being held through virtual mode only, on the given date.

2. The VC group of the courts will be made in the courts nominated for physical hearing also as is being done on the day when the court is hearing the cases through Virtual Mode.
3. If the case is listed in 'urgent motion cause list' of the court nominated for physical hearing, the learned counsel may make a request in the VC Group/Mobile number of concerned official of the Hon'ble Bench for hearing through virtual mode, on the day immediately preceding the date on which the case is listed for hearing. Accordingly, the case shall be heard through virtual mode opted by the counsel.

However, if any Misc application is filed in pending/decided cases or caveat application is attached with cases which are listed in 'urgent motion cause list', 'No Objection' from all the opposite counsel (s) will be required to be obtained and it be communicated in the VC Group of said court.

4. If the case is listed in 'ordinary motion cause list' of the court nominated for physical hearing, the learned counsel may make a request for hearing

through the virtual mode after obtaining 'No Objection' from all the opposite counsel (s) and such request be communicated in the VC Group of said court.

5. In case 'No Objection' as referred to in Clause No.3 & 4 supra, is not obtained from all the opposite counsel (s), the case will be heard through the physical mode only.

It is made clear that 'No Objection' from offices of Advocates General of Punjab and Haryana will not be required in such cases.

6. Wherein a request in terms of the aforesaid clauses, for hearing of the case (s) through virtual mode has been made before the court nominated for physical hearing, the said case (s) through virtual mode will be taken up at the end of the cause list i.e. after hearing of the cases through physical mode is over or as per the convenience of the Hon'ble Bench.

BY ORDER OF HON'BLE THE CHIEF JUSTICE.

V Aggarwal
(Vikram Aggarwal)
Registrar Vigilance
14.09.2021